

(13)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.

C.P. 112/96 in O.A. 257/94.

Date of Order: 28-11-96.

Between:

V.Ramulu,

.. Applicant.

and

1. Sri Goutham, Superintending Engineer(Civil)
Hyderabad Central Circle Division No.1
Hyderabad C.P.W.D. Nirman Bhavan,
Hyderabad.

2. Sri D.Balachander, Executive Engineer(Civil)
Division No.1 Hyderabad Central Circle,
C.P.W.D. Nirman Bhavan, Koti, Hyderabad.

3. Sri R.Radha Krishna Murthy (Civil)
Asst.Engineer, Hyderabad Central Sub Division I/4,
CPWD, CNPA Campus, Shivrampally, Hyderabad.

.. Respondents.

For the Applicant: Mr.P.B.Vijayakumar, Advocate.

For the Respondents: Mr.N.V.Raghava Reddy, Addl.CGSC.

CORAM:

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI : VICE-CHAIRMAN
THE HON'BLE MR.H.RAJENDRA PRASAD : MEMBER(ADMN)

The Tribunal made the following Order:-

Heard Sri Durga Rao for Sri P.B.Vijayakumar,
Heard Sri W.Satyanarayana for Sri N.V.Raghava Reddy, for the
respondents.

Although counsel for the respondents appeared on 14-11-96
even today it is stated on behalf of the Standing counsel for the
respondents that he is seeking instructions. The original order
was very simple in nature and compliance was not difficult. Between
February and November the respondents have had ample time to inform
this Tribunal as to whether they had complied with the orders or not.
Merely asking for adjournment is of no purpose. Had instructions
been conveyed by this time, we may have been able to dispose of the
C.P itself. we are, however, constrained to issue notice to the
respondents to show cause as to why action in contempt may not be
commenced against them for non-compliance of the original order.
Returnable on 26-12-1996. It is made clear that in the meantime
the order may be complied with if it has not already been
complied with.

Amriti
Deputy Registrar (J) CC